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CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR,
JABALPUR

Original Application No. 269 of 2005

Jabalpur, this the 29th day of March, 2005

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Ms. Sadhna Srivastava, Judicial Member

G.P. Gautam and 8 others. Applicants

(By Advocate – Shri V. Tripathi)

V e r s u s

Union of India and 2 others. Respondents

O R D E R (Oral)

By M. P. Singh, Vice Chairman –

Heard the learned counsel for the applicants.

2. By filing this Original Application the applicants have claimed the following main reliefs :

“(ii) direct the respondents to extend the benefit of the judgment delivered by this Hon'ble Tribunal in OA No. 343/2001 Annexure A-1 to the applicants,

(iii) direct the respondents to pay arrears of HRA w.e.f. 12.6.2001 with 18% interest.”

3. The brief facts of the case are that the applicants are working as Postmaster/PRI/Postal Asstt. at Satna. They were earlier getting House rent allowances but subsequently, when the Government accommodation became available the respondents have asked the applicants to occupy the Government accommodation. The contention of the applicants is that they cannot be forced to occupy the Government accommodation and the HRA should be continued to be given to them as ^{were} ~~were~~ granted to them earlier. The applicants have also contended that some of the similarly placed Government servants have approached this Tribunal by filing OA No. SEM/

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